

MR. CHAIRMAN: The Special Financial Assistance to the State of Bihar Bill, 2023, Shri A. D. Singh.

SHRI A. D. SINGH (Bihar): Sir, I move for leave to introduce a Bill to provide for special financial assistance to the State of Bihar for providing impetus to the economic capability of the State administration; for implementation of development and welfare schemes for women, children, citizens, scheduled castes, scheduled tribes, other backward classes and poor people in the State and for the proper utilization of its resources and for matters connected therewith or incidental thereto.

*The question was put and the motion was adopted.*

SHRI A. D. SINGH: Sir, I introduce the Bill.

**The Indian Penal Code (Amendment) Bill, 2023 (insertion of new Section 377A)**

MR. CHAIRMAN: The Indian Penal Code (Amendment) Bill, 2023 (insertion of new Section 377A), Shri A. D. Singh.

SHRI A. D. SINGH (Bihar): Sir, I move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

*The question was put and the motion was adopted.*

SHRI A. D. SINGH: Sir, I introduce the Bill.

**The Compulsory Teaching of Lifestyle for Environment (LiFE) in Schools Bill, 2023**

MR. CHAIRMAN: The Witness Protection Bill, 2023, Shri S. Niranjan Reddy; not present. The Compulsory Teaching of Lifestyle for Environment (LiFE) in Schools Bill, 2023, Shri Biplab Kumar Deb.

SHRI BIPLAB KUMAR DEB (Tripura): Sir, I move for leave to introduce a Bill to provide for compulsory teaching of Lifestyle for Environment (LiFE) in all schools throughout the country in order to enable students towards becoming Pro-Planet People in the 21st century and for matters connected therewith or incidental thereto.

*The question was put and the motion was adopted.*